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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/07/2017 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER – JUDICIAL
SHRI. S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

:

PETITION NUMBER

: CA/52/2017

NAME OF THE APPLICANT

: Sporting Pastime India Ltd & 10 Others

UNDER SECTION

: 98(1)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Rohan K. George

Feroz Ali

Vidya Priyadarshini

For Applicants



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IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, CHENNAI

CA/52/2017

Under section 98 of the Companies Act, 2013

In the matter of

M/s. Sporting Pastime India Ltd & 10 Others

Order delivered on 11th July 2017

CORAM

CH. MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)
S.VIJAYARAGHAVAN, MEMBER (TECHNICAL)

For the Applicants :

Mr.Rohan K.George, Mr.Feroy Ali and Ms. Vidya Priyadarshini

ORDER

CH. MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)

1. Under adjudication is C.A.52 of 2017 that has been filed under section 98(1) of the Companies Act, 2013 by M/s.Sporting Pastime India Ltd and 10 others, seeking a prayer to order for calling, holding and conducting of the meeting of EGM. The reasons for impracticability in conducting the meeting are detailed under para 6 of the application. This Bench is persuaded by the circumstances narrated in the application to order for conducting the Extraordinary General Meeting. Therefore, we order for calling, holding and conducting of the meeting.


2. We appoint Mr.R.Venkatavardan, Advocate, practising in the Company matters, as Chairman of the meeting wherein the Directors are

to be appointed. The Chairman is directed to conduct the meeting in accordance with the Secretarial procedures and the provisions of the Companies Act, 2013. He is directed to file the Report ^{within} ~~after~~ seven day of the conclusion of the meeting. The meeting shall be conducted on 18.07.2017 at 10.30 A.M. at any convenient venue to be decided by the Chairman. The Chairman is at liberty to fix his remuneration as per the practice in vogue and the company is directed to pay his remuneration at the time of completion of the assignment. e

3. The petitioner is directed to take a *dasti* copy of this order and send the same to the Chairman appointed for the meeting, for making compliance with the same.

4. Accordingly, the application is disposed of.

Pronounced in the open court.


S.VIJAYARAGHAVAN
MEMBER (TECHNICAL)


CH.MOHD SHARIEF TARIQ
MEMBER (JUDICIAL)